

SHRIMATI MARGARAT ALVA : Sir, the National Sports Policy was adopted in 1984. The outlay on sports was very meagre till this plan. It is for the first time in 1985 in this Plan that Rs. 200 crores have been allotted for sports. In the previous plan it was under Rs. 15 crores.

SHRI S. JAIPAL REDDY : You spent Rs. 2000 crores on ASIAD in Delhi.

SHRIMATI MARGARET ALVA : That is why Delhi has the infrastructure, but the same infrastructure is not available throughout the country, which is needed.

Sir, we have now launched a programme of giving increased funds to States, and all of you are aware of it, for the creation of infrastructure in the States. In fact, the grants have been enhanced and many States are now coming up with proposals for increasing it. First, synthetic tracks are not available anywhere in the country as yet, they are to be imported and they are in the process of giving them to the States. Even a State like Kerala as yet does not have a synthetic running track for its athletes to train. These are some of the problems which exist and I would be very grateful if there is a full-fledged discussion because all aspects of sports policy and its implementation need to be placed before Parliament so that we will get more support in changing things which exist.

MR. SPEAKER : I am very happy that in spite of the absence of synthetic track in Kerala, the Keralite girl did a wonderful job and what would have been the condition if we had provided them with that?

SHRIMATI MARGARET ALVA : That is why I say, even without the tracks they had done that much; with the tracks they could do better.

(Interruptions)

MR. SPEAKER : Now if I allow one, then I will have to allow others also. Do you want that on this question I should take another half-an-hour which is what is remaining with us or do you want to have a discus-

sion? If you want a discussion, that I will allow. I will allow a full discussion later on. Now, next question—Mr. Janga Reddy.

(Interruptions)

MR. SPEAKER : We will allow you a discussion. That is what I agreed.

PROF. P. J. KURIEN : Please allow me to put a Supplementary.

(Interruptions)

MR. SPEAKER : Whatever is a decision is a decision. Please sit down.

PROF. P. J. KURIEN : I have a different question connected with this.

MR. SPEAKER : Either you have a discussion or I will allow some more questions. Mr. Kurien, you are a lone person. Why are you wasting my time when I agreed for a discussion?

PROF. P. J. KURIEN : I am very grateful to you. I want a specific reply...

MR. SPEAKER : Sit down. This is not the time. This is not the way. Mr. Kurien, not allowed.

*(Interruptions)***

MR. SPEAKER : Mr. Kurien, can you take this House for a ride? Please take the seat. It does not behave you. When I agreed for a discussion, why should you rise up again?

PROF. P. J. KURIEN : I am grateful to you if you allow my Supplementary.

MR. SPEAKER : How can you do two things? You are unnecessarily wasting the time of the House. When we are going to discuss fully, then why are you trying to do it now? If I allow you I have to allow all of them. Now, Mr. Janga Reddy.

Hijacking of PAN AM Jet Airliner

*44. **SHRI C. JANGA REDDY :**
SHRI BHARAT KUMAR

ODEDRA :

**Not recorded.

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the details of facts in possession of Government of India in regard to the PAN AM Jet Airliner hijacked on 6 September, 1986 from Bombay to Karachi Airport, including the number of passengers killed/injured, their nationality, the version of the passengers about the happening and the circumstances leading to the incident and action taken/proposed in the matter;

(b) the assessment of Government of India about this incident, especially role of Pakistan authorities in handling the situation and whether it has been conveyed to Pakistan Government and if so, their response thereto;

(c) the views of the PAN AM authorities and the US Government in the matter; and

(d) what steps have been taken to ensure adequate compensation to the next of kins of the deceased passengers and to injured passengers ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : Sir, actually this question should have been answered by the Ministry of External Affairs and not my Ministry.

[Translation]

SHRI BASUDEB ACHARIA : It has already been discussed yesterday.

MR. SPEAKER . We have already discussed it.

[English]

Mr. C. Janga Reddy, we have already discussed this. Why do we waste the time of the House ? We have already done it yesterday. What more do you want.

[Translation]

SHRI C. JANGA REDDY : MR. Speaker, Sir, the answer to parts (a), (b),

(c) and (d) has been given in just one line.

MR. SPEAKER : Reply to this question was given yesterday itself.

[English]

It means, unanimity in answers. Please sit down.

Shri Balasaheb Vikhe Patil—next question.

Proposal to introduce computers in vocational education

*45. SHRI BALASAHEB VIKHE PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government propose to introduce computers in various types of vocational educational systems according to the local needs; and

(b) if so, that amount provided in the Seventh Five Year Plan period and the allocations made State-wise ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHAN SAHI) : (a) The National Policy on Education, 1986 envisages a large programme of vocational education which would include computer related vocational courses also.

(b) Since there was no funding in the Central Sector for vocational education in schools in the Seventh Plan, no State-wise allocation have been made. An adhoc provision of Rs 7 crores for vocational education has however been made in the budge for 1986-87. The Department of Electronics and the Ministry of Labour have jointly initiated computer-related vocational courses in 20 Vocational Training Institutes and Industrial Training Institutes (ITIs) with a combined funding of Rs. 1.60 crores.